

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY NO. 43

**FINANCE DEPARTMENT
(Salaries)**

**APPOINTMENT OF DELHI METRO RAIL CORPORATION AS INTERIM CONSULTANTS AND
SUBSEQUENTLY AS PRIME CONSULTANTS FOR CHENNAI METRO RAIL PROJECT UNDER TAMIL NADU
TRANSPARENCY IN TENDERS ACT.**

*(G.O.Ms.No.45, Finance (Salaries), 13th February 2008, Maasi 1, Sarvajith
Thiruvalluvar Aandu – 2039.)*

No.II(2)/FIN/109(a)/2008.

Under clause (f) section 16 of the Tamil Nadu Transparency in Tenders Act,1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby notifies the appointment of Delhi Metro Rail Corporation Limited, a joint venture of Government of India and Government of Delhi, as Interim Consultants for a period of one year and subsequently as Prime Consultants for Chennai Metro Rail Project.

**K. GNANADESIKAN,
Secretary to Government.**